

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

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OA/TA/PRAYER No. 2455 1989

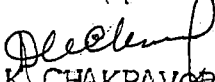
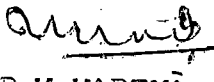
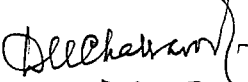
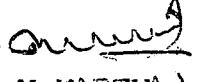
Sh. Naresh Chander  
APPLICANT(S)

Sh. N.S. Dalal,  
COUNSEL

VERSUS

U.O.I & others,  
RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
		<p>11.12.1989</p> <p style="text-align: right;"><u>OA- 2455/89</u></p> <p>Applicant through Shri N.S. Dalal, Counsel.</p> <p>Heard the learned counsel.</p> <p>Issue Notice(dasti) to the respondents on admission and interim relief, returnable on 21.12.1989.</p> <p>In the meantime, any appointment made, will be subject to the outcome of the present application.</p> <div style="display: flex; justify-content: space-between;"><div style="text-align: center;"> ( D.K. CHAKRAVORTY ) MEMBER</div><div style="text-align: center;"> ( P.K. KARTHA ) VICE CHAIRMAN</div></div> <p><u>21.12.89</u></p> <p>Present: Shri N.S. Dalal, counsel for the applicant along with the applicant.</p> <p>None for the respondents.</p> <p>Heard the learned counsel of the applicant. He craves leave for withdrawing the application with liberty to file a fresh application. The prayer is granted and the application is dismissed as withdrawn with liberty to file a fresh application in accordance with law, if so advised.</p> <div style="display: flex; justify-content: space-between;"><div style="text-align: center;"> ( D.K. CHAKRAVORTY ) MEMBER</div><div style="text-align: center;"> ( P.K. KARTHA ) VICE CHAIRMAN</div></div>